THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) Provision of safety and security of pilgrims and ensuring their smooth movement to the pilgrim centres is a State subject. However, the Department of Tourism Govt, of India provides central financial assistance for tourism facilities at various pilgrim centres on the basis of the State Governments' specific proposals.

## International Tourist activity in Karnataka

- 887. SHRI PARAG CHALIHA: Will the Minister of TOURISM be pleased to state:
- (a) whether Government are aware of the adverse effect on international tourist activity in Karnataka following Karnataka Government's decision to acquire Mysore Palace and consequential affect of Dussehra celebrations;
  - (b) if so, the details thereof; and
- (c) the remedial steps taken/contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) No, Sir. The state Government has indicated that the acquisition of Mysore Palace will not have any effect on the inflow of tourists to Mysore.

(b) and (c) Do not arise.

## Proposal to accord status of Industry to Tourism

888. SHRI RAJNATH SINGH SURYA': Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that Government propose to accord status of industry to tourism;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) On the basis of the recommendation of the National Development Council in its meeting held on 12-13 July 1984 to accord the status of industry to tourism, as many as 25 States/UTs have given tourism the

status of industry. In addition, two other states have announced a number of incentives for the tourism industry.

The Union Government has also announced a number of incentives including tax exemption, interest subsidy, import duty concessions, etc. to hotels and tourism related industries.

## PAPERS LAID ON THE TABLE

12. अपराइन

- I. Special Order of Home Ministry
- II. Notifications of Ministry of Home Affairs

गृहमंत्री ( श्री लाल कृष्ण आडवाणी ) : श्रीमन, मैं निम्नलिखित प्रत सभा पटल पर रखता हं :-

ा. राज्यपाल ( परिलक्षियां, भत्ते और विशेषाधिकार) अधिनियम, 1982 की धारा 12 की उप-धारा (3) के अधीन असम के राज्य पाल के संबंध में राज्यपाल (भत्ते और विशेषाधिकार) नियम, 1987 की अनुसूची । और ॥ के अंतर्गत अतिरिक्त निधियां उपलब्ध कराने वाले गृह मंत्रालय के विशेष आदेश संख्या 5/2/97 (एम.एंड जी.) दिनांक 20 मई, 1998 की एक प्रति (अंग्रेजी तथा हिन्दी में):-

[पुस्त्कालय में रखी गयी । देखिये सं.एल.टी.-/98]

- ॥. सीमा सुरक्षा बल अधिनियम, 1968 की धारा 141 की उप-धारा (3) के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में)
- (i) सीमा सुरक्षा बल (संशोधन) नियम, 1997 को प्रकाशित करने वाली का.आ. 166, दिनांक 14 जनवरी, 1998।
- (ii) सीमा सुरक्षा बल [ एयर विंग अराजपत्रित ( योधक) समूह 'ग' पद,] भर्ती नियम, 1997 को प्रकाशित करने वाली सा.का.नि. 419, दिनांक 15 दिसम्बर, 1997।

[पुस्तकालय में रखी गयी। देखिये सं. एल.टी. -/98]